

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(3)

O.A.No.191/96
M.A.No.178/96

New Delhi this the 4th Day of November, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

1. Shri Braham Singh
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
2. Shri Rajender Prasad Sharma
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
3. Shri Anil Kumar
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
4. Shri Harish Kumar
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
5. Shri Ram Vir
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
6. Shri Kunwar Pal
Non-Technical Supervisor,
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
7. Shri Ram Avtar
Operator Mechanical Branch
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
8. Shri Ved Prakash
Operator Mechanical Branch
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.
9. Shri Jai Pal Singh
Operator Mechanical Branch
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.

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10. Shri Bhagat Singh
Operator Mechanical Branch
Minor Irrigation Division,
Flood Control Department,
Govt of NCT of Delhi.Applicants

(By Advocate : Shri U.S. Choudhry)

VERSUS

GOVERNMENT OF N.C.T. OF DELHI, THROUGH

1. Chief Secretary,
Shyam Marg, New Delhi
2. The Chief Engineer,
(Flood and Irrigation)
Govt of NCT of Delhi
Fourth Floor, ISBT, Delhi
3. Administrator,
Govt of NCT of Delhi
Raj Niwas delhi.

(By Advocate : Shri Rajinder Pandita)

4. Union of India, through
its Chief Secretary,
Ministry of Home Affairs,
Govt of Home Affairs,
North Block, New Delhi.....Respondents

(By Advocate : None)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

1. Heard.

2. Both counsel agree that this case is
fully covered by the judgement of the CAT
Principal Bench dated 28.07.95 in O.A.1112/91
Shri Jag Pal Singh and Ors Vs Delhi
Administration and Ors, which has become
final. (Annexure 5)

3. Respondents counsel Shri Pandita, however,
states that the implementation of the said
judgement dt 28.7.95 involves ~~the~~ approval by the
Union of India to the proposal for creation of

various posts and the matter is under
correspondence between the Union of India and
Delhi Administration.

4. We note that notices were issued on
1.2.95 to the and Union of India who are
Respondent No.4 in the present O.A., and in terms
of Rule 25 CAT Rules of Practice 1993, the
notices must be presumed to have been served upon
them, but they have not filed any reply to the
O.A.

5. In the light of the above, this O.A. is
disposed of holding that the direction contained
in the above judgement dt.28.7.95 will be made
applicable to the applicants in the present O.A.
too. We further direct that the above directions
should be implemented as expeditiously as
possible, and having regard to the fact that the
time prescribed for implementation ~~of~~ the
judgement dt 28.7.95 was 1 year from the date of
communication of its copy, we direct the
respondents in the present case to implement our
above directions ^{promptly} ~~promptly~~ within 1 month from the
date of receipt of a copy of this judgement. No
costs.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S. R. Adige

(S. R. Adige)
Member (A)